

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 81 OF 2017 &
IA NO. 19 OF 2017**

Dated: 10th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

NHPC Ltd.

...Appellant(s)

Vs.

Power Grid Corporation of India Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Rajiv Shankar Dvivedi

Counsel for the Respondent(s)

:

Mr. M.G.Ramachandran

Ms. Ranjitha Ramachandran for R.1

Mr. Sethu Ramalingam for R.4

ORDER

**IA NO. 19 of 2017
(Appl. for Stay)**

Admit. Issue regarding maintainability of the appeal against the main order once the review has been allowed is kept open. Issue notice. Mr. M.G. Ramachandran takes notice on behalf of Respondent No.1 and Mr. Sethu Ramalingam takes notice on behalf of Respondent No.4 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 24.05.2017. Dasti, in addition, is permitted.

List the matter on **24.05.2017**. In the meantime, learned counsel for the respondents may file reply on or before 09.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.05.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**